

President in relation to the State of Mysore. [Placed in Library. See No. LT-1306/71.]

**CORRIGENDUM TO GOVERNMENT NOTIFICATION
S. O. No. 999**

SHRI OM MEHTA: Sir, on behalf of Shrimati Sushila Rohatgi, I also lay on the Table a copy each of Central Board of Direct Taxes Notifications S.O. No. 5185 (in English) and S.O. No. 5185A (in Hindi) dated the 22nd November, 1971, publishing Corrigendum to English and Hindi versions respectively of the Government Notification S.O. No. 999, dated the 26th February, 1971. [Placed in Library. See No. LT-1303/71.]

THE CENTRAL EXCISE (SEVENTEENTH AMENDMENT) RULES, 1971

SHRI OM MEHTA: Sir, on behalf of Shrimati Sushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1780, dated the 27th November, 1971, publishing the Central Excise (Seventeenth Amendment) Rules, 1971, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1301/71.]

CORRIGENDUM TO GOVERNMENT NOTIFICATION S.O. No. 1997

SHRI OM MEHTA: Sir, on behalf of Shrimati Sushila Rohatgi, I also lay on the Table a copy each of the Central Board of Direct Taxes Notifications S.O. Nos. 5249 (in English) and S. O. No. 5250 (in Hindi) dated the 29th November, 1971, publishing Corrigendum to English and Hindi versions respectively of the Government Notification S.O. No. 1997, dated the 11th May, 1971. [Placed in Library. See No. LT-1302/71.]

**MINISTRY OF FINANCE (DEPARTMENT OF
REVENUE AND INSURANCE)
NOTIFICATION**

SHRI OM MEHTA: Sir on behalf of Shrimati Sushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1788A, dated the 1st December, 1971, together with an Explanatory Memorandum thereon,

under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1305/71.]

**REPORT OF THE STUDY GROUP OF
THE COMMITTEE ON THE WELFARE OF
SCEDULED CASTES
AND SCHEDULED TRIBES**

SHRI GOLAP BARBORA (Assam): Sir, I beg to lay on the Table a copy of the Report of Study Tour of the Study Group III of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Madras, Andhra Pradesh and Calcutta, in September, 1971.

**I. STATUTORY RESOLUTION SEEKING
DISAPPROVAL OF THE COKING
COAL MINES (EMERGENCY PROVISIONS)
ORDINANCE, 1971
(NO. 12 OF 1971)**

II. THE COKING COAL MINES (EMERGENCY PROVISIONS) BILL, 1971

SHRI M. K. MOHTA (Rajasthan): Sir, I beg to move:

“That this House disapproves the Coking Coal Mines (Emergency Provisions) Ordinance, 1971 (No. 12 of 1971), promulgated by the President on the 16th October, 1971”.

Sir, the Ordinance promulgated by the President on the 16th October, 1971 and the Coking Coal Mines (Emergency Provisions) Bill, 1971 that has been passed by the Lok Sabha which are before the House are not calculated to serve the purpose that has been announced by the Government in this regard. The Bill provides that the management of some 212 coal mines would henceforth vest in the Government. I have a very important and fundamental objection in this connection. The Government has taken over the management of so many coal mines without taking over the ownership of the mines. Whether it is in private life or in connection with public affairs, any power without responsibility is fraught with grave danger. The Government would not own these mines, the Government would not be responsible for any losses that may arise due to mismanagement by the